

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 4824 OF 2017

(Application for permission to file SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2017

Anil Kumar Pandey

...Petitioner(s)

VERSUS

State of Uttar Pradesh & Ors.

... Respondent(s)

OFFICE REPORT

It is submitted that instant matter was dismissed on 05/11/2016 for non compliance of this Courts order dated 07/10/2016. Thereafter, Counsel for the Petitioner has cured the defects and refiled the matter alongwith the applications for restoration and condonation of delay in filing the same. The said applications were registered as Criminal Misc. Petition Nos. 330 and 331 of 2017 and same were listed before the Hon'ble Judge in Chambers on 20th February, 2017 when His Lordship was pleased to pass the following order:

"As per office report dated 30.01.2017, defects as pointed out by the Registry have been cured.

In the interest of justice, applications stands allowed.

Matter to proceed further."

It is further submitted that there is delay of 201 days in refiling the SLP and Counsel has filed application for condonation of delay in refiling the same.

It is lastly submitted that counsel for the petitioner has on 24/03/2017 filed application for permission to urge additional documents. Copy of the same is circulated herewith for kind perusal of the Hon'ble Court.

The application above mentioned is listed before the Hon'ble court with this office report.

DATED this the 24th day of March, 2017.

ASSISTANT REGISTRAR

COPY TO:

Dr. Kailash Chand, Advocate^{c4/dk}

ASSISTANT REGISTRAR